

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

CP (CAA) No. 4/Chd/Hry/2023
(2nd Motion)

IN THE MATTER OF:
Rolastar Pvt. Ltd

...Transferor Company

And

Ruskin Titus India Pvt. Ltd.

...Transferee Company

Under Section: 230-232 CA 2013

Order delivered on 26.04.2024

CORAM:
SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Raghav Kapoor, Advocate

For the Income Tax Department : Mr. Yogesh Putney, Senior Standing Counsel

ORDER

Heard the submissions made by the Ld. counsel for the petitioner. The Ld. counsel for the petitioner has submitted that RD and Income Tax Department have filed their report. The Ld. counsel for the petitioner has prayed for grant of some time to file their response to the reports submitted by the Regulatory/Statutory Authorities. Time prayed for is granted. Let this matter be posted on 17.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)